

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(through web-based video conferencing platform)

ITEM No.25
IA Nos.356 and 421 of 2022 in
CP (IB) No.06/BB/2021

IN THE MATTER OF:

M/s. State Bank of India
Vs.

... Petitioner

Mrs. Nuzhat Aisha Naseer

... Respondent

Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016

Order delivered on: 01.12.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

The RP : Shri Ravindra Beleyur
For the Respondent : Shri Akshay J. Simha, Adv.

ORDER

IA No.356 of 2022:

1. This application has been filed by the Resolution Professional seeking a direction to the Personal Guarantor to cooperate with the Insolvency Resolution Process.
2. Heard Shri Ravindra Beleyur, Ld. Resolution Professional and Shri Akshay J. Simha, Ld. Counsel for the Respondent.
3. Ld. Counsel for the Respondent submits that he has filed objections to the instant IA *vide* Diary dated 30.11.2022. The same is taken on record. Ld. Counsel for the Respondent seeks a copy of the RP Report. Therefore, Ld. Counsel for the RP is directed to serve a copy of the RP Report to the Ld. Counsel for the Respondent. RP is granted two weeks' time to file rejoinder to the reply filed by the Respondent.
4. List the case on **24.01.2023**.

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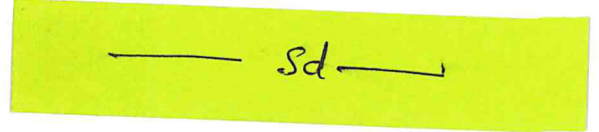
IA No.421 of 2022:

1. This application has been filed by the Resolution Professional seeking to take on record the Report of the Meeting of Creditors submitted by the RP, etc.
2. Heard Shri Ravindra Beleyur, Ld. Resolution Professional.
3. The Applicant submits that period to consider the repayment plan on the basis of the report of the meeting of the Creditors submitted by the RP, is expiring on 04.12.2022. Therefore, Ld. RP is directed to file necessary IA for extension of time. On 03.11.2022, Ld. Counsel for the RP was directed to serve the copy of this Application on the Respondent. Pursuant to the same, Ld. Counsel for the Respondent has filed reply *vide* Diary dated 30.11.2022.
4. List the case on **24.01.2023**.



MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna



KISHORE VEMULAPALLI
MEMBER (JUDICIAL)